

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Application No.256 of 2017 (SZ)

Applicant(s)

Respondent(s)

Central Pollution Control Board
Through S. Suresh
Regional Director, Bengaluru

1. M/s. Shree Halasiddanath SSK Ltd
rep. by General Manager,
Shankaranand Nagar, Nippani
Chikodi Dt, Belgaum, Karnataka
2. The Member Secretary, Karnataka Pollution
Control Board, Bengaluru
3. District Magistrate, Belgaum, Karnataka
4. M/s. Chennai Petroleum Corpn. Ltd., rep. by
Executive Director, Manali,
5. The Member Secretary, Tamil Nadu Pollution
Control Board, Chennai
6. District Collector, Thiruvallur
7. M/s. S.F. Dyes Ltd., rep. by General Manager
Hoskote, Bengaluru
8. The Deputy Commissioner, Bengaluru Rural
District, Bengaluru
9. M/s. Oil & Natural Gas Corpn. Rep. by
General Manager, Mamidikuduru, A.P
10. The Member Secretary, Andhra Pradesh
Pollution Control Board, Hyderabad
11. District Magistrate, Mamidakuduru
12. M/s. Bio Chemical & Synthetic Products
Ltd., by General Manager, Hyderabad
13. The Member Secretary, Telangana Pollution
Control Board, Hyderabad
14. District Magistrate, Secunderabad
15. M/s. Nutra Specialities Pvt. Ltd, rep. by
General Manager, Chandrapandiya



16. District Magistrate, Nellore

17. M/s. Hindustan Organic Chemicals Ltd
Rep. by General Manager, Ambalamugal,
Ernakulam

18. The Member Secretary, Kerala Pollution
Control Board, Pattom P.O.
Thiuvananthapuram

19. District Collector, Kakkanad, Ernakulam

20. M/s. Madras Fertilizers Ltd. Rep. by the
Director, Manali

Counsel appearing for appellant

Mr. D. S. Ekambaram

Counsel appearing for respondents

Mr. Gokul Krishnan for R2
Mrs. Yasmeen Ali for R,5, 11, 14, 16
Mr. E. Manoharan for R6
Mr. Sai Krishnan for R10, 13
Mrs. Rema Smirithi for R18, 19

Note of the Registry	Orders of the Tribunal
Item No.2	<p>Date: 27th November, 2017</p> <p>Heard the learned counsel appearing for the applicant.</p> <p>Issue notice to the respondents</p> <p>Mr. Gokul Krishnan takes notice for respondent no.2, Mrs. Yasmeen Ali takes notice for respondent nos.5, 11, 14 and 16, Mr. E. Manoharan takes notice for respondent no.6, Mr. Sai Krishnan takes notice for respondent nos.10 and 13, Mrs. Rema Smirithi takes notice for respondent nos.18 and 19 and waive service of notice.</p> <p>The applicant to furnish copy of the application with annexures to</p>

the respective learned counsel appearing for respondent nos.2, 5, 6, 10, 11, 13, 14, 16, 18 and 19 within two days.

Let the reply be filed by respondent nos. 2, 5, 6, 10, 11, 13, 14, 16, 18 and 19 within a period of three weeks with advance copy to the applicant who is at liberty to file rejoinder, if any, within a period of one week thereafter.

Notice to respondent nos.1, 3, 4, 7, 8, 9, 12, 15, 17 and 20 by Registered Post with Acknowledgement Due and Dasthi.

List the matter on 10.1.2018.

..... JM
(Justice M.S.Nambiar)

